

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical hearing)*

**ITEM No.14**  
**IA No.432/2024 in**  
**C.P. (IB) No.225/BB/2018**

**IN THE MATTER OF:**

Mr. Sandeep Arvind Tambekar & Anr. ... Petitioners  
Vs.  
M/s. Conglome Techno Construction Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 28.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator/Applicant in IA 432/2024 : Shri V. Vineeth R.

**ORDER**

**I.A. No.432 of 2024:**

1. The present Application has been filed by the Liquidator seeking to take on record the 12<sup>th</sup> Progress Report for the Period from 01.10.2023 to 31.12.2023.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 12<sup>th</sup> Progress Report for the Period from 01.10.2023 to 31.12.2023.
4. Accordingly, **I.A.No.432 of 2024 is disposed of.**

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Puja